

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO -1674
ANSWERED ON – 21/12/2022

CENTRAL ROAD INFRASTRUCTURE FUND

1674. SHRI A. A. RAHIM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the quantum of funds allocated to each State under Central Road Infrastructure Fund (CRIF) annually in the last five years;
- (b) the criteria for allocation of funds under CRIF;
- (c) whether Government received any request to revise the allocation of CRIF giving weightage to extent of road network or to increase the weightage for fuel consumption to give justice to smaller and densely populated States like Kerala, if so, details thereof; and
- (d) whether Government plans to make any such revision in CRIF fund allocation?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) The Ministry allocates funds for State Governments/ Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) Schemes as per the provisions of the Central Road and Infrastructure Fund (CRIF) Act, 2000 amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

Based on the section 7A and 11 of CRIF Act, 2000, the Ministry finalised the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020 and amendments were issued on April, 2022.

This criteria inter-alia applicable to all States/ UTs including Kerala provides for allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.

The detailed criteria is at Annexure-I

The Ministry considers release of funds for various State Governments/ UTs for State road projects under CRIF Scheme based on proposals received from them along with submission of Utilization Certificates (UC) of funds released earlier under the scheme. The Ministry, through its Regional offices, is making payments directly to the Contractors for ongoing State road projects under EI&ISC Scheme under Direct Payment Procedure (DPP) based on progress of these works and bills raised by the Contractors.

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes, including for the State of Kerala, during each of the last five years are placed at Annexure-II and Annexure-III respectively.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 1674 FOR ANSWER ON 21.12.2022 ASKED BY SHRI A. A. RAHIM REGARDING CENTRAL ROAD INFRASTRUCTURE FUND

The salient features of the criteria for allocation of funds for development and maintenance of State Roads under the CRIF Act, 2000: -

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/ UT.
- (ii) Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.
- (viii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).
- (ix) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.
- (x) Project monitoring and quality control of works to be done at regular intervals.
- (xi) Quality monitoring system at State / UT level to consist of experts and supporting staff appointed by State Govt. / UT including State Quality Monitor.
- (xii) Quality monitoring system at State / UT level to devise a Quality Assurance System delineating requirement of quality, responsibility of officers and contractors, conduct independent tests, examine Quality Assurance documentation, responsibility of training PWD staff and recommending laboratory and field testing facilities.
- (xiii) Inspection of works by civil engineer(s) having degree in civil engineering and 10 years' experience / Inspection of works by an independent impartial agency/ firm.
- (xiv) Connectivity to Pilgrim and Tourist Centres, Air Ports, Important Monuments and Heritage Places may be developed under the scheme.
- (xv) May include wayside amenities, rest areas, food courts and road side ducts for laying utility services, such as optical fibre cable, etc.
- (xvi) The framework of Gati Shakti should be the guiding principle for identification, sanction and implementation of the Projects to ensure effective convergence to improve connectivity.

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The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF scheme during each of the last five years:

Amount in Rs. Crores											
Sl. No.	State/UT	2017-18		2018-19		2019-20		2020-21		2021-22	
		Accru al	Releas e*	Accrua l	Releas e*	Accrua l	Releas e*	Accru al	Relea se*	Accrua l	Releas e*
1	Andhra Pradesh	319.68	331.48	330.27	326.88	349.64	350.08	325.54	322	334.96	300.8
2	Arunachal Pradesh	123.72	132.74	127.91	108.39	133.2	126.61	125.48	42.03	128.39	128.33
3	Assam	136.14	48.8	140.97	255.92	149.03	149.03	140.74	220.81	143.8	77.51
4	Bihar	192.05	25.2	197.71	101.49	210.35	223.16	195.3	425.93	201.16	447.06
5	Chhattisgarh	233.52	212.28	243.02	214.02	254.6	371.61	237.5	234.92	245.74	230.29
6	Goa	15.5	16.49	15.4	17.47	15.67	7.29	14.43	0	13.41	0
7	Gujarat	417.06	74.57	429.28	531.19	451.33	718.87	424.68	430.74	434.06	725.29
8	Haryana	181.95	114.14	185.06	80.93	185.1	200.77	167.73	78.54	177.05	163.71
9	Himachal Pradesh	95.81	92.87	98.98	92.56	103.27	87.12	97.27	95.95	99.74	188.01
10	Jharkhand	154.79	109.14	160.4	63.33	171.07	137.67	160.88	78.77	164.33	40.79
11	Karnataka	432.05	430	450.54	508.39	476.84	382.57	439.77	434.99	443.11	442.9
12	Kerala	133.81	132.69	136.74	122.85	140.54	0	132.26	273.99	126.77	126.71
13	Madhya Pradesh	531.2	744.97	551.98	625.7	579.67	693.25	541.01	535.13	556.21	622.93
14	Maharashtra	666.9	795.28	688.47	780.42	728.84	629.83	683.27	675.84	683.8	390.27
15	Manipur	34.53	6.82	36.14	12.95	38	12.64	35.85	13.22	36.6	13.43
16	Meghalaya	39.44	13.72	41.04	28.53	43.34	29.1	40.81	76.93	40.63	90.55
17	Mizoram	32.02	29.89	33.06	23.4	34.55	34.55	32.56	32.28	33.14	22.06
18	Nagaland	25.85	29.17	26.7	54.7	27.87	9.29	26.44	37.41	27.02	27
19	Odisha	282.79	230.54	293.08	111.93	308.94	286.96	289.54	534.19	298.67	535.07
20	Punjab	158.23	162.68	158.35	170.11	159.6	259.37	148.77	141.18	149.41	193.35
21	Rajasthan	624.24	589.58	644.38	591.86	669.01	415.17	622.71	141.81	627.89	148.4
22	Sikkim	11.75	8.04	12.21	16.76	12.89	4.29	12.09	3.98	12.06	25.78
23	Tamil Nadu	364.88	303.59	367.76	416.88	379.65	262.37	352.04	503.17	350.32	350.15
24	Telangana	251.67	249.13	263.99	279.08	276.37	234.06	256.08	253.29	262.01	261.88
25	Tripura	17.71	3.89	18.44	3.44	19.13	22.03	17.89	48.84	18.49	33.76
26	Uttar Pradesh	552.01	890.24	578.63	655.91	624.31	541.09	582.69	576.36	616.59	616.29
27	Uttarakhand	97.14	86.2	99.05	85.8	103.98	42.58	97.23	61.34	98.85	98.8
28	West Bengal	203.72	145.01	212.57	138.33	224.7	451.67	209.2	136.11	213.97	287.06
29	A& N Islands	16.9	12.6	20.01	20.52	20.22	6.74	15.12	15.12	15.17	10.08
30	Chandigarh	4.75	0	5.62	0	5.65	0	6.16	0	4.76	0
31	Dadar & Nagar Haveli	3.82	0	4.52	0	4.57	4.57	5.61	5.61	4.8	2.38
32	Daman & Diu	2.34	0	2.77	0	2.8	0				
33	Delhi	58.78	1.16	62.49	0	59.99	0	34.15	0	27.2	0

Amount in Rs. Crores											
Sl. No.	State/UT	2017-18		2018-19		2019-20		2020-21		2021-22	
		Accru al	Releas e*	Accrua l	Releas e*	Accrua l	Releas e*	Accru al	Relea se*	Accrua l	Releas e*
34	Jammu & Kashmir	335.97	332.57	348.87	344.75	137.85	152.96	94.51	79.4	96.91	321.18
35	Ladakh	-	-	-	-	103.82	17.36	246.22	96.95	250.83	0
36	Puducherry	11.76	11.64	12.51	0	12.01	4	8.47	8.47	7.39	5.18

***Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of that States/UTs.**

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The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under EI&ISC scheme during each of the last five years:

Amount in Rs. Crores											
Sl. No.	State / UT / Agency	2017-18		2018-19		2019-20		2020-21		2021-22	
		Alloc.	Expd.*								
1	Andhra Pradesh	14	11.79	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	9	4.57	15	15	40	26.49	33.5	33.44	15	28.1
3	Assam	29	17.03	25	21.38	52	39.97	43	34.81	21.39	49.01
4	Goa	34	19.78	30	25.77	20	16.11	10.5	6.39	3	0
5	Gujarat	9	8.72	7	4.24	2	0.04	7.59	7.59	8.17	7.36
6	Haryana	0	0	15	13.9	30	19.66	11.73	2.4	4.92	0
7	Himachal Pradesh	20	16.7	12.5	8.2	12	8.35	6.98	6.48	2	0.73
8	Jharkhand	19.7	19.02	0	0	0	0	0	0	0	0
9	Karnataka	15	10.5	5	2.56	2	0	2.37	2.37	0.68	0
10	Madhya Pradesh	0	0	0	0	0	0	6.3	6.62	4.8	6.84
11	Maharashtra	10	7.59	4	0.78	2	0	0	0	0	0
12	Manipur	32	33.91	25	27.91	25	22.5	40	39.99	26.66	31.99
13	Meghalaya	3.5	0.43	15	14.15	22	20.44	20	19.5	5.71	5.68
14	Mizoram	0	0	0	0	0	0	10	5.01	2.86	1.42
15	Nagaland	75	61.41	55	55.46	130	147.8	72	71.59	83.83	89.78
16	Odisha	50	49.98	10	14.72	55	37.87	46	44.63	78.64	48.69
17	Punjab	10	6.28	15	10.24	3.5	1.8	1.2	1.22	0.34	0
18	Rajasthan	22.6	18.08	15	9.96	5	1.86	0	0	0.6	0.59
19	Sikkim	6.6	7.32	6	12.63	11.5	9.4	1.78	1.78	5.71	5.64
20	Tamil Nadu	64	63.97	75	66.27	13	11.21	34	28.34	9.71	17.71
21	Telangana	10.8	7.62	12	9.98	10	5.95	2.31	2.3	0.66	0
22	Uttar Pradesh	115	103.29	90	93.78	26	25.91	0	0	0	0
23	West Bengal	35	31.23	3.5	3.33	0	0	0	0	0	0
24	Jammu & Kashmir	55	57.34	65	64.56	5	4.62	0.74	0.68	1.5	0.58
25	NHAI	120	120								
26	First Come First Serve									18.82	#

*Authorizations were made to incur expenditure on purely "First Come First Serve" basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there is minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.

#Expenditure included in State-wise

Alloc.: Allocation

Expd.: Expenditure
